

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. MP/006/2014

Subject : Petition for cancellation of Transmission Licence dated 9.5.2011 granted to M/s Jindal Power Limited for 400 kV D/C Jindal Power Limited, Tamnar-PGCIL, Raipur transmission line and 400/220/33 kV Jindal Power Limited Tamnar-Switchyard.

Date of hearing : 22.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Chhattisgarh State Power Distribution Co. Ltd.

Respondents : Jindal Power Limited and others

Parties present : Ms. Suparna Srivastava, Advocate for the petitioner
Shri P.J.Jani, GUVNL
Shri K.K.Agarwal, MPPMCL

Record of Proceedings

Learned counsel for the petitioner submitted as under:

(a) The Commission vide order dated 9.5.2011 granted inter-State transmission licence to Jindal Power Limited (JPL) for 400 kV JPL Tamnar-PGCIL Raipur transmission line and 400/220/33 kV JPL Tamnar switchyard subject to the certain conditions for evacuation of power from Jindal Steel and Power Limited (JSPL) for undertaking inter-State transmission of power.

(b) Pursuant to the grant of inter-State transmission licence, JPL filed petition before CERC for approval of transmission tariff for the period from 2011-12 to 2013-14 in accordance with 2009 Tariff Regulations. Accordingly, the Commission vide order dated 26.9.2012 granted provisional transmission tariff to JPL.

(c) Since the petitioner is not a beneficiary of the generating station of JPL, the petitioner has filed an appeal against the said order dated 26.9.2012 before the Appellate Tribunal for Electricity which is pending.

(d) In case of ACBIL, the Commission has decided not to grant transmission licence though the case of ACBIL is similar to that of JPL. In the light of the decision of the Commission in ACBIL `s case, the petitioner has filed the petition for adopting a similar approach in case of JPL and cancel the licence granted to JPL.

3. The representatives of GUVNL and MPPMCL submitted that the licence was granted to JPL by the Commission after considering the submissions of GUVNL and MPPMCL. Therefore, in the proceeding under which cancellation of licence of JPL has been sought, the Commission may consider to hear GUVNL, MPPMCL and other Western Region beneficiaries before taking a decision.

4. The Commission directed to issue notice to the respondents. The Commission directed to implead PGCIL, POSOCO and CTU as a parties to the petition and serve copy of the petition on them immediately. The Commission also directed the petitioner to file revised memo of parties.

5. The Commission directed that the request of GUVNL and MPPMCL for being impleaded as parties to the petition would be considered after the question of admissibility of the petition is decided.

5. The Commission directed the respondents, PGCIL, POSOCO and CTU to file their replies by 5.5.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 9.5.2014.

6. The petition shall be listed for hearing on 15.5.2014 on admissibility.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**